

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.426

IA/3421/ND/2023, IA/3994/ND/2023, IA/1192/ND/2023, IA/4657/2022,
IA/1642/2023, IA/2776/2023, IA/2774/2023, IA/4865/ND/2023,
IA/5131/ND/2023, IA/5129/ND/2023, IA/5028/ND/2023, IA/5922/ND/2023,
IA/5918/ND/2023, IA/6055/ND/2023, IA/6366/ND/2023, IA/6749/ND/2023,
IA/6483/ND/2023, IA/745/ND/2024 IN IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 06.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Kumar Mihir, Adv. in IA/3994/ND/2023, Karan Aggarwal, in IA 6366/2023, Mr. Toyesh Tewari, Mr. Nikhil Mehndiratta, Mr. Agastya Sen, in I.A. 3421/2023, Ms. Anushree Kulkarni, in IA/745/2024, Advs.
For the RP	: Mr. Somdutta Bhattacharya, Mr. Ashish Mukhi, Ms. Kiran Sharma, Ms. Himani Chhabra, Advs.
For the FC	: Mr. ToyeshTewari, Mr. Nikhil Mehndiratta, Mr. Agastya Sen, Advs.
For the IFCI	: Mr. Amish Tandon

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **11.03.2024**.

Sd/-

COURT OFFICER